

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1415/20
State Vs. Mohd. Adil Khan
FIR NO. 36/2015
PS : Maurya Enclave
U/S. 302/395/120-B IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Mohd. Adil Khan.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Puneet Jaiswal, Ld. Defence Counsel for the accused.

Conduct report and custody warrant received from the Jail Superintendent.

As per the custody warrant, accused is previously involved in one case which is of year 2008. The earlier bail application of accused has already been dismissed on 06.05.2020. This application has been filed in view of the new criteria of HPC Committee of Hon'ble High Court of Delhi dated 18.05.2020.

It is submitted by the Ld. Defence Counsel that he has no knowledge about the previous involvement of the accused. He submits that he be provided the copy of the report of the IO.

Reader is directed to send the copy of the report and previous involvement report to the Ld. Defence Counsel through WhatsApp.

At request, be put up on **15.06.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch,

Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1596/20

State Vs. Arjun

FIR NO. 294/17

PS : Bharat Nagar

U/S. 302 IPC

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Arjun.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Kamal Sharma, Ld. Defence Counsel for the accused.

The interim bail is sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment.

Let conduct report alongwith custody warrant be called from Jail Superintendent. IO to file the report alongwith the details of previous involvement of the accused.

Be put up on **19.06.2020.**

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical

copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1597/20
State Vs. Abdul Kalam
FIR NO. 413/20
PS : Shalimar Bagh
U/S. 29/61/85 NDPS Act**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Abdul Kalam.

Present: Sh.Shiv Kumar-I, Ld. APP for the State.

Sh. Vijay Kumar , Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case and is in JC since 05.06.2020 and no recovery has been effected from him . That investigation is already complete and his name is not mentioned in the above stated FIR. He is the sole bread earner of the family. The bail is sought on the ground of marriage of his nephew to be held on 14.06.2020.

During arguments, the Ld. APP has submitted that except the confession of the accused, nothing has been recovered from the possession of the accused. The accused has been arrested as co-accused submitted that he had purchased the narcotic substance from the accused. The recovery, if any has been effected from the Co-accused.

Heard. Perused the report of the IO. In view of the submissions of the Ld. APP and the fact that the marriage of the nephew of the

accused is scheduled for 14.06.2020 which has been duly verified by the IO , the accused **Abdul Kalam** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond/ surety bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. In case , accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1329/20
State Vs. Arun
FIR NO. 78/19
PS : Budh Vihar
U/S. 365/376 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Arun

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Ajay Atri , Ld. Defence Counsel for the accused.

Matter is fixed for report of the Jail Superintendent to apprise as to whether the prosecutrix went to meet the accused in the jail or not.

No such report received. Issue fresh notice to the Jail superintendent to positively submit the report in this regard.

The concerned IO/ SHO is also directed to produce the victim / complainant through VC positively on **15.06.2020**

Let the digitally signed scanned order be sent by E-mail to rohnicourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1170/20
State Vs. Avinash @ Sonu
FIR NO. 514/19
PS : Maurya Enclave
U/S. 392/34 IPC

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Rishi Chopra, Ld. Defence Counsel for the accused.

By way of present application, Ld. Defence Counsel is seeking deduction in the surety bond as ordered vide order dated 26.05.2020. It is submitted by the Ld. Defence Counsel that vide order dated 26.05.2020, accused was admitted to bail subject to furnishing bail bond in the sum of Rs.25,000/- with one surety of the like amount to the satisfaction of the Ld. MM / Duty MM. It is submitted that old aged father of accused is unable to arrange the surety for such heavy amount and prays for reduction in the surety bond amount.

Perused the entire application and the order dated 26.05.2020.

Considering the pandemic situation of COVID 19 and the grounds as mentioned in the application, the amount of surety bond is reduced to Rs.10,000/-. Let the accused be released on furnishing PB/SB in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent

All the other conditions of the bail as per order dated 26.05.2020 shall remain the same. **Application is disposed of accordingly.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1340/20
State Vs. Charanjeet Singh
FIR NO. 23/20
PS : Bharat Nagar
U/S. 376/420 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Charanjeet Singh.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Saket Kumar , Ld. Defence Counsel for the accused.

Prosecutrix present with IO through VC.

Report received from the IO wherein she has confirmed that the FIR is under Section 376/420 IPC.

As per the report of the IO, complainant was known to the accused for the last two years and they were about to marry. The accused developed physical relations with the complainant on the pretext of marriage and induced her to pay Rs. 4 lacs for purchase of the auto rickshaw, but , however, he siphoned off the money and even refused to marry the complainant.

The interim bail is sought by the accused on the ground that he has been falsely implicated in the present matter.

Without commenting upon the merits of the case and the limited facts as discussed above and considering the pandemic situation of Covid 19, the accused **Charanjeet** is admitted to interim

bail for a period of 45 days from today, subject to furnishing of personal bond and surety bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. In case , accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No.1448/20 & 1600/20
State Vs. Deepak @ Sonu
FIR NO. 83/18
PS : Maura Enclave
U/S.302/307/120B/34 IPC & 25/27Arms Act.**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

There are two applications moved on behalf of accused Deepak @ Sonu. One application is for bail and the other is for filing additional documents.

Present: Sh.Shiv Kumar-I, Ld. APP for the State.
Sh. Ajay Kumar Pipania, Ld. Defence Counsel for the accused.

On last date of hearing, Id. Defence counsel had sought some time to place on record the bail order of co-accused Naresh. He has filed the same alongwith the additional documents.

The interim bail of accused is sought on the ground that investigation in the present matter is complete and chargesheet has already been filed. The material witnesses have already testified before the Court. It is submitted that the case of the accused falls under the relaxation given by the Hon'ble High Court of Delhi in HPC dated 18.05.2020.

Per contra, Id. APP has vehemently opposed the bail application on the ground that accused falls in the category of 'high

risk'. The nature of allegations against him are serious in nature and he is involved in many such offences. It is further submitted that the accused alongwith other co-accused persons killed Monu who had come to the Rohini Courts to attend his hearing. The entire incident was recorded in the CCTV camera. The main eye witness has duly identified the accused in the Court also. It is prayed that since the accused is involved in the offence of heinous nature, no ground is made out for release of the accused on bail.

Heard, Id. APP for the State and Id. Defence counsel. In the present case, there are serious allegations against the accused as he alongwith his associates/ co-accused persons killed Monu just outside the premises of the Rohini Courts. The entire incident has been recorded in the CCTV footage which is the part of the chargesheet. Even the main witness has duly identified the accused during his testimony before the Court. No ground is made out for grant of bail at this stage. **The application is accordingly dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1334/20
State Vs. Hemraj
FIR NO. 75/2020
PS : Bharat Nagar
U/S. 376 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Hemraj

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Narender Mukhi, Ld. Defence Counsel for the accused.

Medical report of the applicant received from the Jail Superintendent wherein his condition is stated to be stable.

At this stage, it is submitted by the Ld. Defence counsel that he is not pressing his application and the same be dismissed as withdrawn. Accordingly, the application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No.1601/20
State Vs. Jitender Singh
FIR NO. 172/20
PS : Aman Vihar
U/S. 307/336/34IPC & 25/27 Arms Act.**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Jitender Singh.

Present: Sh.Shiv Kumar-I, Ld. APP for the State.
Sh. Rajesh Juenja, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case and is in JC since 11.05.2020. The bail is sought on the ground of serious illness of his wife. It is stated that wife of accused had developed infection in her uterus after giving birth to the child on 01.11.2019 and has been advised surgery of uterus which is scheduled for 12.06.2020. It is stated that he is the only earning member of his family, there is no one else to look after and take care of his wife.

Ld. APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. He attempted to kill the victim and his family during the period of Lockdown. The bullet touched the victim and hit the wall due to which he was saved. It is prayed that the application be dismissed.

Heard. Perused the report of the IO. The allegations against the accused are serious in nature. The matter is still under

investigation and the incident is during the period of lockdown on 11.05.2020 when the entire world is fighting against Corona. Further, the ailment of wife of the accused is neither serious nor life threatening. No ground is made out to release the accused on interim bail. **Application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1441/20
State Vs. Manwal Hebram
FIR NO. 56/2020
PS : Ashok Vihar
U/S. 376/323/506/344 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Manwal Hebram.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Ms. Deepa Agarwal, Ld. LAC for the accused.

Complainant present through VC with IO.

The interim bail of accused is sought on the ground that accused is falsely implicated in the present matter. It is argued by the Ld. Defence Counsel that accused who is running the placement agency has placed the victim for domestic help in various houses. The alleged incident is of 2016. It has remained unexplained as to why the same was not reported for so many years. It is argued that the victim on the issue of some salary which has not been paid to her by the new owner, has falsely implicated the accused and concocted the false story. The accused was arrested on 17.03.2020 without any basis in respect of the FIR which is dated 28.02.2020.

The IO has admitted that the victim refused for internal medical examination. I have perused the entire FIR and the report of the IO. The incident is of 2016. Thereafter, also, the victim worked as

domestic help through the placement agency of accused. She never complained of any such incident since 2016 till 2020. Without commenting on the merits of the case and considering the prevailing pandemic situation of COVID 19 and the limited facts as discussed above, the accused Manwal Hebram is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond and surety bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1528/20
State Vs. Monu
FIR NO. 1144/2017
PS : Mangol Puri
U/S. 302/307/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Monu.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Akshay Surya, Ld. Defence Counsel for the accused.

Conduct report and custody warrant received from the Jail Superintendent.

As per the conduct report, the conduct of accused is stated to be unsatisfactory.

The interim bail has been sought on the basis of HPC criteria.

At this stage, Ld. Defence counsel submits that he does not want to proceed with the present application and the same be dismissed as withdrawn. Accordingly, the application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The

physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1595/20
State Vs. Mukesh Kumar
FIR NO. 587/19
PS : Shalimar Bagh
U/S. 376/328/506 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Mukesh Kumar.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Vikas Sharma, Ld. Defence Counsel for the accused.

Issue notice to the complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

The IO to file the report including the verification report of the medical documents filed by the accused alongwith the application.

Put up for consideration on **18.06.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North

West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

Bail Application No. 1594/20

State Vs. Nathu Ram

FIR NO. 964/19

PS : Mangol Puri

U/S. 377 IPC

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is Second interim bail application moved on behalf of accused Nathu Ram

Present: Sh.Shiv Kumar-I, Ld. APP for the State.

Sh.Vineet Jain , Ld. Defence Counsel for the accused.

Earlier , the bail application of the accused has been dismissed by the Ld. Duty Judge vide order dated 06.06.2020.

The interim bail is sought on the ground that accused is a senior citizen aged about 60 years, diabetic patient and is in JC since 11.10.2019. He has no previous involvement and has been falsely implicated in the present case. It is stated that case of the accused/ applicant is covered under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020 and 18.05.2020. It is further stated that the accused is sole bread earner of his family.

Ld. APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the

relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Perused the report of the IO. The allegations against the accused are that he committed unnatural sex with a mentally challenged boy. The earlier bail application of the accused has already been dismissed on merits by the Ld. Duty Judge on 06.06.2020. Ld. Defence Counsel has failed to show any change of circumstances. Considering the serious nature of allegations, no ground is made out to release the accused on interim bail.
Application is dismissed.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1493/20
State Vs. Paras Ram
FIR NO. 656/18
PS : Maurya Enclave
U/S. 376/420/328/120-B IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Paras Ram.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Atul Bansal , Ld. Defence Counsel for the accused.
Complainant not present through VC.

Matter is fixed for report of the Jail Superintendent regarding the medical status of the accused.

Report not received from the Jail Superintendent. The IO is directed to ensure the presence of complainant/ prosecutrix through video conference on next date of hearing.

Put up for consideration on **16.06.2020**

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West

**District, Rohini Courts, Delhi. In-charge, Computer Branch,
Rohini Courts is directed to upload the order on the website
and to provide the copy of the same to concerned.**

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

Prateek Bhageria Vs. Bajaj Finance Pvt. Ltd.

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present civil suit has been received through E-filing and taken up for hearing through video conferencing from my camp office .

Present: None for the plaintiff.

It is already 4 p.m.

Since none is present for and on behalf of plaintiff, put up for consideration before the concerned Court for **02.07.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to concerned branch of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1598/20
State Vs. Raj Kumar @ Rawan
FIR NO. 198/19
PS :Begumpur
U/S. 392/394/397 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Raj Kumar

Present: Sh. Shiv Kumar-I, Ld. APP for the State.
Sh. Sanjeev Tomar, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case and is in JC since 17.10.2019. It is argued that the accused is an innocent person and recovery has been planted upon him, the investigation is already completed in the present case and co-accused persons have already been released on bail. It is prayed that he be released on bail..

Ld. APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. He is a habitual offender.

Heard. Perused the report of the IO. As per report of the IO, accused has involvement in 27 other matters. He is a habitual offender. No ground is made out to release the accused on interim bail. **Application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1476/20
State Vs. Rohit
FIR NO. 198/18
PS : Bharat Nagar
U/S. 302/308/323/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Rohit.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Jagat Rana , Ld. Defence Counsel for the accused.

Conduct report as well as the custody warrant of accused not received from the Jail Superintendent. Even the IO in his report has not stated anything about the previous involvement of the accused.

Let the report regarding previous involvement of the accused be called from the concerned IO for **20.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini

Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1280/20
State Vs. Sandeep Kumar
FIR NO. 1165/2019
PS : Mangol Puri
U/S. 394/411/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Prince Gupta, Ld. Defence Counsel for the accused.

This is an application received from Jail Superintendent regarding clarification in the name of Sandeep Kumar S/o Ashok Kumar in the bail order dated 04.06.2020.

Perused the application. Similar application was filed by the Ld. Defence counsel which was taken up by the undersigned on 10.06.2020.

Necessary corrections have already been made vide order 10.06.2020.

Jail Superintendent be informed accordingly.

Copy of the order dated 10.06.2020 be sent accordingly.

Application disposed of accordingly.

**Let the digitally signed scanned order be sent by
E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The
physical copy of the order be sent to Bail Section of North West
District, Rohini Courts, Delhi. In-charge, Computer Branch,**

Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1593/20
State Vs. Sanjay
FIR NO. 1240/18
PS : Aman Vihar
U/S. 302/307/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Sanjay

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Nitin Kumar , Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has been falsely implicated in the present case. The wife of the accused is not feeling well and is suffering from heavy bleeding and has been advised for operation of uterus. Accused is the sole earning member of the family and has to make arrangement and take care of his wife.

Ld. APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused and he is a habitual offender.

Heard. Perused the report of the IO. As per the report of the IO, accused is involved in 11 such matters. He is a habitual offender. The ailment of the wife as pleaded in the application is neither serious nor life threatening. Considering the fact that accused is a habitual offender and the allegations against him are

serious in nature, no ground is made out to release the accused on interim bail. **Application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

CS No.

Satpal Vs. Kiran & Anr.

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present civil suit has been received through E-filing and taken up for hearing through video conferencing from my camp office .

Present: Sh. Sandeep Mandar, Ld. Counsel for the plaintiff.

Present suit is filed for declaration, Prohibition and mandatory injunction.

Issue summons for settlement to both the defendants through all the electronic mode i.e. WhatsApp, E-mail , FAX or any other mode for **12.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to concerned branch of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1449/20
State Vs. Satyendra Gupta
FIR NO. 149/2018
PS : Rani Bagh
U/S. 408/406/420/467/471/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Satyendra Gupta.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Sanjay Pal Singh, Ld. Defence Counsel for the accused.

Conduct report and custody warrant received from the Jail Superintendent wherein the conduct of the accused is stated to be good. As per report of the IO and custody warrant, accused has no previous involvement.

The interim bail of accused is sought on the ground that he has already entered into settlement with Fly Endless Company and has paid Rs.30 lacs out of the agreed settlement amount of Rs.90 lacs.

The settlement agreement is not on record.

Let the report be called from the IO in this regard.

Be put up on **15.06.2020.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1464/20
State Vs. Saurabh
FIR NO. 195/2020
PS : Mangol Puri
U/S. 376 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Saurabh.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Ms. Vishalakshi Goel, Ld. Defence Counsel for the accused.

Prosecutrix/ Complainant is present through VC with IO.

The allegations against the accused are that he was known to the complainant for last four years and he developed physical relations with her on the pretext of marriage, however, after giving false promises on various occasions, he refused to marry her, however, continued to physically exploit her.

During arguments, it is submitted by the complainant that she has no objection, if accused is released on bail.

In view of the submissions of complainant, who is major and considering the facts of the case, the accused Saurabh is admitted to bail subject to furnishing of personal bond and surety bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. In case accused/applicant is unable to furnish the

surety bond, he be released subject to furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1602/20
State Vs. Shiv Kumar
FIR NO. 326/16
PS : Bharat Nagar
U/S. 302/307/452/323/326/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an application seeking extension of interim bail for a period of three months moved on behalf of accused Kandu Swami.

Present: Sh.Shiv Kumar-I, Ld. APP for the State.
Sh. Anushasit Kumar, Ld. Defence Counsel for the accused.

The extension of interim bail is sought on the ground that accused is an old man aged about 55 years and has come in contact with a corono patient few days back, hence he has kept himself in isolation/ quarantine, hence, the present application for extension.

In view of the submissions made by the Ld. Defence Counsel, accused Kandu Swami is directed to get his COVID test from accredited lab and file the report on **15.06.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer

Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1591/20
State Vs. Soni Devi
FIR NO. 294/17
PS :302/120B/182 IPC
U/S. Bharat Nagar**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Soni Devi

Present: Sh.Shiv Kumar-I, Ld. APP for the State.
Sh. Joginder Tuli , Ld. Defence Counsel for the accused.

The interim bail is sought in terms of directions issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.20, wherein relaxation has been given to the UTPs facing trial for the offense u/s 302 IPC and offenses Punishable with life imprisonment.

Let conduct report alongwith custody warrant be called from Jail Superintendent. IO to file the report alongwith the details of previous involvement of the accused.

Be put up on **19.06.2020.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The

physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1439/20
State Vs. Subodh
FIR NO. 217/19
PS : Budh Vihar
U/S. 343/363/366/376 /368/34 IPC & 6 POCSO ACT**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Subodh.

Present: Sh.Shiv Kumar-I, Ld. APP for the State.
Sh. Surender Kumar Singh , Ld. Defence Counsel for the accused.

As per report of the IO, the prosecutrix is missing from her house after her statement U/s. 164 Cr.P.C.

SHO /IO to clarify as to whether any missing complaint/report has been lodged in the PS in this regard.

The IO shall be present through VC to apprise the Court about the facts on **17.06.2020**.

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer

Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1245/20
State Vs. Umesh @ Kala
FIR NO. 83/2018
PS : Maurya Enclave
U/S. 302/307/120-B/34 IPC
r/w S. 25/27 Arms Act**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Umesh @ Kala.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Ajay Kumar Pipania, Ld. Defence Counsel for the accused.

On last date of hearing, Id. Defence counsel had sought some time to place on record the bail order of co-accused Naresh. He has filed the same alongwith the additional documents.

The interim bail of accused is sought on the ground that investigation in the present matter is complete and chargesheet has already been filed. The material witnesses have already testified before the Court. It is submitted that the father of the accused has undergone heart surgery (stent operation) in July 2019. There is no one to look after his father, hence be released on interim bail.

Per contra, Id. APP has vehemently opposed the bail application on the ground that accused falls in the category of 'high

risk'. The nature of allegations against him are serious in nature and he is involved in many such offences. It is further submitted that the accused alongwith other co-accused persons killed Monu who had come to the Rohini Courts to attend his hearing. The entire incident was recorded in the CCTV camera. The main eye witness has duly identified the accused in the Court also. It is prayed that since the accused is involved in the offence of heinous nature, no ground is made out for release of the accused on bail.

Heard, Id. APP for the State and Id. Defence counsel. As per report of the IO and Jail Superintendent, accused is involved in three other cases. At this stage, it is submitted by the Ld. Defence Counsel that he has been acquitted in one of the cases and has not been chargesheeted in the other case. As regards the third case, he has admitted that he is facing trial at Haryana and is lodged in Sonapat Jail. However, it is submitted that at present, the accused is at Rohini Jail.

In the present case, there are serious allegations against the accused as he alongwith his associates/ co-accused persons killed Monu just outside the premises of the Rohini Courts. The entire incident has been recorded in the CCTV footage which is the part of the chargesheet. Even the main witness has duly identified the accused during his testimony before the Court. As regards the ground for bail with respect to the health of the father of the accused is concerned , as per the documents filed alongwith the application, the surgery of the father of accused was done way back in 2019. No ground is made out for grant of bail at this stage. **The application is accordingly dismissed.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/ 11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1341/20
State Vs. Veenu @ Nikhil
FIR NO. 557/17
PS : Mangol Puri
U/S. 302/148/149/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Ikrant Sharma, Ld. Defence Counsel for the accused.

It is submitted by Id. Defence counsel that applicant has already been admitted on interim bail vide order dated 04.06.2020, however, he could not be released. It is submitted that he has not filed the present application but has appeared as he received the notice of the same.

The letter has been received from Jail Superintendent as there is some discrepancy in the Sections as stated in the order and on the release warrant. It is submitted by then Ld. Defence Counsel that he be supplied the copy of the same. Ahlmad is directed to send the letter alongwith the documents on the WhatsApp number of the Ld. Defence Counsel.

At request, Put up for consideration on **12.06.2020**.

Let the digitally signed scanned order be sent by E-mail to [rohnicourts-di@nic.in/](mailto:rohnicourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch,

Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1203/20
State Vs. Vicky Kangra
FIR NO. 414/2020
PS : Mangol Puri
U/S. 363/376 IPC
r/w S. 4 & 6 POCSO Act**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Vicky Kangra.

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Prince Gupta, Ld. Defence Counsel for the accused.

Matter is fixed for filing of the report of the IO/SHO as to whether the complaint has been lodged with respect to the missing of the complainant/prosecutrix. In one report filed by the IO, it is stated that no such complaint has been received from the family of the prosecutrix. In the report received today dated 11.06.2020, it is stated that prosecutrix is at her native place Hamirpur, UP with her family.

From the various reports, it is not clear as to whether the IO has got recorded the statement of the prosecutrix u/s. 164 Cr.P.C. The medical documents of the prosecutrix are also not available on record.

Accordingly, the IO/ SHO is directed to be present for clarification through VC on **13.06.2020 at 11.30 a.m.**

Let the digitally signed scanned order be sent by E-mail to rohincourts-di@nic.in/ courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West

**District, Rohini Courts, Delhi. In-charge, Computer Branch,
Rohini Courts is directed to upload the order on the website
and to provide the copy of the same to concerned.**

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1603/20
State Vs. Vijay
FIR NO. 730/18
PS : Aman Vihar
U/S. 323/326/376D /328 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is an interim bail application moved on behalf of accused Vijay Kumar

Present: Sh.Shiv Kumar-I, Ld. APP for the State.
Ms. Lakshita Yadav , Ld. Defence Counsel for the accused.

Issue notice to the complainant/informant through IO/ SHO for appearance through video conference on next date of hearing.

The IO to file the report including the verification report of the medical documents filed by the accused alongwith the application.

Put up for consideration on **22.06.2020**.

**Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in)
courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed**

to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**

HEARING THROUGH VIDEO COFERENCING

**Bail Application No. 1592/20
State Vs. Vikas @ Jai Prakash
FIR NO. 122/19
PS : Rani Bagh
U/S. 392/397/412/471/34 IPC**

11.06.2020

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

This is the second interim bail application moved on behalf of accused Vikas @ Jai Prakash

Present: Sh. Shiv Kumar-I, Ld. APP for the State.

Sh. Pawan Gupta, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that he is the sole bread earner of his family and needs to support his family during this pandemic situation of COVID 19. It is further stated that accused is suffering from stomach infection and health diseases and is not being provided treatment in the jail.

During arguments, it is submitted by Ld. Defence Counsel that now accused has recovered in jail.

Ld. APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. He is the main master mind of the theft of Rs.1 crore 40 lacs and his share in the looted amount was Rs.30 lacs. His earlier bail application has already been dismissed on 26.05.2020.

Heard. Perused the report of the IO. There are serious allegations against the accused. Further, he has failed to show any change of circumstances after rejection of his application on merits

on 26.05.2020. No ground is made out to release the accused on interim bail. **Application is dismissed.**

Let the digitally signed scanned order be sent by E-mail to [rohincourts-di@nic.in/](mailto:rohincourts-di@nic.in) courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to concerned.

**DUTY JUDGE,
NORTH WEST DISTRICT, ROHINI COURTS,
DELHI/11.06.2020**